1	2	3	4	5
12.	Punjab	6	0.35	2.29
13.	Rajasthan	162	9.26	69.92
14.	Sikkim	3	0.14	1.17
15.	Tamil Nadu	50	2.50	16.17
16.	Tripura	10	0.3	2.45
5	Total	816	40.23	281.67

Employment of disabled under NREGA

- 1357. SHRI A. ELAVARASAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether it is a fact that disabled are considered ineligible in some States for work under the National Rural Employment Guarantee Act (NREGA);
- (b) if so, whether Government has instructed the State Governments to treat all at par with suitable employment under this scheme;
 - (c) if so, the response from the State Governments; and
- (d) the total number of disabled benefited under NREGA for the last three years, Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) No, Sir. Para 5.5.10 of Operational guidelines for the National Rural Employment Guarantee Act (NREGA) reads as under:

"If a rural disabled person applies for work, work suitable to his/her ability and qualifications will have to be given. This may also be in the form of services that are identified as integral to the programme. Provisions of the Persons with Disabilities (equal Opportunities, Protection of Rights and Full Participation) Act, 1995 will be kept in view and implemented."

(c) and (d) Disabled persons have been provided employment under NREGA. State-wise details of number of disabled persons provided employment during the last three years are given in the Statement.

Statement
State-wise details of disabled persons provided employment

SI.	States	No. of	No. of	No. of
No.		Disabled	Disabled	Disabled
		beneficiary in	beneficiary in	beneficiary in
		2006-07	2007-08	2008-09
1	2	3	4	5
1.	Andhra Pradesh	23096	46967	61496

1 2	3	4	5
2. Arunachal Pradesh	10	0	0
3. Assam	995	2865	2945
4. Bihar	2231	89502	16537
5. Chhattisgarh	8873	8722	6477
6. Gujarat	9	16	239
7. Haryana	2	4	3966
8. Himachal Pradesh	14999	4079	2196
9. Jammu and Kashmir	209	274	248
10. Jharkhand	71	53844	11431
11. Karnataka	1000	75	1308
12. Kerala	34	717	1072
13. Madhya Pradesh	24822	30684	16344
14. Maharashtra	549	129	422
15. Manipur	0	40	111
16. Meghalaya	343	212	341
17. Mizoram	5000	839	996
18. Nagaland	980	3280	628
19. Orissa	803	0	3318
20. Punjab	0	1	78
21. Rajasthan	0	15268	18362
22. Sikkim	0	17	45
23. Tamil Nadu	601	2195	4009
24. Tripura	1477	3351	2199
25. Uttar Pradesh	14691	21309	16666
26. Uttaranchal	448	249	412
27. West Bengal	45158	52059	32763
28. Andaman and Nicobar Islands			20
29. Dadra and Nagar Haveli			2

1	2	3	4	5
30.	Daman and Diu			0
31.	Goa			0
32.	Lakshadweep			73
33.	Puducherry			68
34.	Chandigarh			0
	TOTAL	146401	336698	204772

Data about corruption cases in NREGA

1358. SHRI PRAKASH JAVADEKAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that several cases of corruption like enrolling of ineligible persons, fake muster rolls, under payment to beneficiaries have been detected in the implementation of National Rural Employment Guarantee Act (NREGA);
- (b) if so, whether Government has prepared any data on the reported cases; and
- (c) what action has been taken against the guilty officials and what steps are being taken to plug the loopholes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) Yes, Sir. Complaints have been received in this Ministry regarding irregularities in implementation of NREGA. These complaints mainly relate to issuance of job cards to ineligible persons, fudging of muster rolls, delay in payment of wage to NREGA workers. The complaints received in this Ministry were sent to the concerned State Governments for taking action in accordance with the Act provision. As per the reports available from the State Governments, FIRs have been lodged with the Police and disciplinary action has been taken against the officials against whom the charges have been established. The following steps have been taken by the Ministry to minimize corruption under NREGA:-

- (i) Orders dated 7.9.2009 have been issued directing all State Governments for setting up of the office of Ombudsman at district level for redressal of grievances in a time bound manner.
- (ii) A Web enabled Management Information System (MIS) (www.nrega.nic.in) has been made operational which places all critical parameters such as job cards, muster rolls, wage payments, number of days of employment provided and works under execution online for monitoring and easy public access for information. More than 8.4 crore job cards and 2.4 crore muster rolls have been up loaded on the web site.